

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

O.A. No. 189 OF 2020

Anumula Revanth Reddy
Member of Parliament
R/o Plot No. 854-Plaintiff, Road No.44
Jublee Hills, Hyderabad
Telangana – 500 033
Mail: revanth.reddy@sansad.nic.in
Mobile: 8790900009

...Applicant

Versus

1. Union of India
Through its Secretary
Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011- 24695262, 24695265
2. State Environment Impact Assessment Authority
Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 040 23887600
3. State of Telangana
Rep. by its Principal Secretary, Irrigation
Secretariat, Hyderabad-500022
Mail: secy-irg@telangana.gov.in
Phone No. 040 23450436
4. Telangana State Pollution Control Board
Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 040 23887600
5. Greater Hyderabad Municipal Corporation
Rep. by its Commissioner
CC Complex, Lower Tank Bund

Hyderabad-500063
Mail: commissioner-ghmc@gov.in
Mobile: 040 23224564

6. Hyderabad Metropolitan Water Supply & Sewerage Board
Rep. by its Managing Director
Kairatabad, Hyderabad-500004
Mail: mdhmwssb@hyderabadwater.gov.in
Phone No: 040 23433933
 7. District Collector of Rangareddy District
Collectorate Complex, Lakidikapool
Khairatabad, Hyderabad
Mail: collector_rr@telangana.gov.in
Phone: 040 23235642
 8. Hyderabad Lakes and Water Bodies Management Circle.
Rep. By Its Superintendent Engineer.
Irrigation Department, Ranga Reddy District.
Hyderabad, Telangana State.
Mail: hlwbm2004yahoo.com
Phone No: 040 27536105
 9. M/s. DLF Home Developers Ltd
Rep. by its General Manager
DLF Building, 8th Floor, Block 3
Gachibowli, Hyderabad
Telangana-
Mail:kumar-vinay@d1f.in
Mobile: 9985002955
 10. M/s. My Home Avatar & My Home Constructions Pvt. Ltd
Rep. by its Managing Director
8th Floor, Block 3, My Home Hub
Madhapur, Hyderabad-500081
Mail: cc@myhomegroup.in
Phone: 040 66888888
- ... Respondents

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COUNSEL FOR 10TH RESPONDENT



State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment Forests & Climate Change
 A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

BY REGD. POST WITH ACK DUE

Order No. SEIAA/TS/RRD-71/2015 2242

Dt:31.12.2015.

Sub: SEIAA, TS "Residential Complex" of M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District – Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted vide Ir. dt. Nil received on 15.07.2015 and subsequent Ir.dt. 28.10.2015 seeking Environmental Clearance for the proposed Residential Construction Project titled "**Residential Complex" of M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Ranga Reddy District.** The capital cost of the project is Rs. 850 Crores. The proposed site falls within the 10 km radius of Himayatsagar and Osmansagar Lakes. But, the above village is not listed in the 84 list of villages within 10km catchment area of Himayatsagar and Osmansagar Lakes, as mentioned in the G.O.Ms.No. 111 M.A, dt. 08.03.1996 issued by the MA&UD Dept., Govt. of AP (Combined State).
- II. It is noted that the proposal is for Township & Area Development Project in a total plot area of about 96,529.8 Sq.m. Area affected by the road widening is 5,156 Sq.m. Net area of the plot is 91373.8 Sq.m. Out of that, Green area is 12,208.6 Sq.m. The total Built-up area is 6,05,719.24 Sq.m. The project consists of 10 Residential Blocks (3B + G + 30 Floors) to accommodate 2780 units and Amenities Block (G + 4 Floors). Parking area to be provided is 1,95,539.2 Sq.m., to park about 4365 four wheelers and 153 two wheelers. The amenities to be provided includes Sewage Treatment Plant (STP), Community center, MSW Segregation point, D.G. Sets for emergency supply – 20 x 200 kVA and 1 x 100 kVA
- III. The source of fresh water is HMWS&SB. The total water requirement during occupational stage is 2167 KLD. Out of that, fresh water requirement is 1493 KLD & treated recycled waste water is 674 KLD. Quantity of sewage generated is 1841 KLD. It is proposed to treat the sewage in two STPs each of capacity 1000 KLD. The treated waste water is to be used for: flushing the toilets, and development of greenery. The excess treated waste water shall be discharged into the public sewer lines. The Garbage (7000 kg/day) generated is to be sent to Municipal Solid Waste disposal site. STP sludge (172 kg/day) is to be used as manure, used oil and used batteries are to be sent to Authorized Recyclers.
- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on 18.08.2015 & 17.11.2015. The project is exempted from Public Hearing as it is a Township & Area Development Project. Based on the information furnished, presentation made by the proponent and the consultant M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) Telangana, in its meeting held on 09.12.2015 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

PART – A: SPECIFIC CONDITIONS

I. Construction Phase:

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of debris waste, muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoE&F, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. As per the provisions of Fly Ash Notification No: S.O. 2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometers from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as: cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
- xii. Ready mixed concrete must be used in building construction.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.

- xiv.** Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xv.** Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xvi.** Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xvii.** Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xviii.** Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- xix.** Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xx.** Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxi.** Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xxii.** The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- xxiii.** The proponent shall put tarpaulin on scaffolding around the area of construction and the building
- xxiv.** The proponent shall fully cover any kind of construction material stored in the site, in all respects so that it does not disperse in the Air in any form. The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf. The proponent shall control dust emissions if any by fixing sprinklers, creation of green belt/Air barriers, etc.,.
- xxv.** All construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere.
- xxvi.** The vehicle carrying construction material and construction debris of any kind should be cleaned before it is permitted to ply on the road after unloading of such material.
- xxvii.** Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with masks to prevent inhalation of dust particles. The proponent shall provide all medical help, investigation and treatment with the workers involved in the construction material and debris relatable to dust emission.

- xxviii. The proponent shall compulsorily use wetjet in grinding and stone cutting, if any.
- xxix. The proponent shall provide wind breaking walls around the construction site.
- xxx. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Telangana State Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises until outlet is connected to public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond within the premises and can be utilized for recreational purpose.
- ii The proponent shall achieve BOD of less than 10 mg/lr for the treated waste water, as committed by the proponent.
- iii Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iv The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The organic waste shall be composted.
- v The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- vi Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- vii The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- viii Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- ix Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- x Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xi Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.

- xii** The proponent shall comply with Energy Conservation Practices, Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- xiii** Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiv** Green area of at least 10% of the site area shall be developed and maintained.

Part – B. General Conditions:

- i.** **This order is valid for a period of 7 years from the date of issue of this order.**
- ii.** “Consent for Establishment” shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any construction work at site.
- iii.** The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports in hard and soft copies to the SEIAA and Ministry’s Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv.** Officials from the Regional Office of MoEF&CC, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoEF&CC, Chennai.
- v.** In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS.
- vi.** The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii.** The project proponent shall obtain all other statutory clearances, as applicable, from the competent authorities.
- viii.** The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Telangana State Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Chennai.
- ix.** Environmental clearance is subject to final order of the Hon’ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- x.** The funds earmarked for environmental protection measures (Capital cost Rs. 2068 Lakhs Recurring cost Rs. 48.81 lakhs/annum should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry’s Regional Office located at Chennai.

- xi.** Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xii.** The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii.** Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.
- xiv.** These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

**Sd/-
MEMBER SECRETARY
SEIAA, T.S.**

**Sd/-
MEMBER
SEIAA, T.S.**

**Sd/-
CHAIRMAN,
SEIAA, T.S.**

To

**Sri A. Srinivas, GM (Projects),
M/s. DLF Home Developers Ltd.,
6-3-1090, Ground Floor, C-Block,
TSR Towers, Rajbhavan Road,
Somajiguda, Hyderabad – 500 082**

//T.C.F.B.O//

Agkeer
31/12/2015
**SENIOR ENVIRONMENTAL ENGINEER
(Unit Head – III)**



Hyderabad Metropolitan Development Authority
ORR-Growth Corridor Block, District Commercial Complex, Tarnaka, Hyderabad

Planning Dept. Unit-IV ORRGC

Lr.No.6547/MSBP/ORRGC/Plg/HMDA/2011

Dt:14 -03-2016

To

1)The Executive Authority,
Poppalguda Gram Panchayat,
Rajendranagar Mandal,
Ranga Reddy- District.

2)The Executive Authority,
Narsingi Gram Panchayat,
Rajendranagar Mandal,
Ranga Reddy- District.

Sir,

Sub:- HMDA - ORRGC Planning - Technical approval of Multi- storied / High Rise Building Permission with 3 Cellars + Ground + 30 upper floors with ten blocks (i.e. Block 1 to Block 10) with an Height of 92.95 mts and separate Amenities block with 3 Cellars + Ground + 3 floors with an height of 16.45 mts in Sy. No's : 217(P),218 to 225 situated at Narsingi (v) and 263 to 266,267(P),268, 269 & 270(P) of Poppalguda(V) Rajendranagar (M), R.R. District. Ac 23.85 or 96,629.80 Sq.mts after deducting the MDP-2031 master plan of Prop. 36.0mtrs wide road area and Net site area is 91373.80 Sq.mts or Ac 22.57- Reg.

- Ref: - 1. Applicant Application dt: 20.07.2011
2. Applicant lr.dt: 29.08.2011
3. This office lr.dt : 21.11.2011.
4. This office lr.dt : 31.01.2012.
5. Applicant lr.dt : 18.11.2015 along with MSB Plans.
6. Applicant lr.dt : 26.11.2015 & 17.12.2015
7. Note Orders of MC, Sir in file No: 9794/P4/Plg/HMDA/2009, Dt: 23.01.2016. (Earlier paid amount of Rs. 13,91,82,719.00 will be adjusted in the present MSB , DC; Others charges.)
8. This office lr. Addressed to JNTUH, dt:27.01.2016
9. Minutes of the Meeting of MSB held on 01.02.2016.
10. Applicant lr.dt: 04.02.2016 for submission market vale certificate.
11. Note Orders of MC, sir, Dt: 22.02.2016.
12. This office DC and Others charges intimation lr.dt: 23.02.2016.
13. Lr.from JNTUH, LrNo: JNTU/CEH/Civil/M.T.L/SRT/ 2016, dt 25.02.2016.
14. Applicant lr.Dt: 03.03.2016, payment of DC & PC charges and Submission of 10% built up area Mortgage Deed and Additional 5% Built up area of for non submission of Nala and Additional 5% Built up area Mortgage for availing of Impact fees Installments as per GO s no : 8MA dt: 30.10.2014.
15. Applicant lr.dt:03.03.2016,submission of Post dated Cheques:
16. Applicant lr.dt : 08.03.2016, submission of Mortgaged plans.
17. Applicant lr.Dt : 11.03.2016. Submission of Bank Guarantee for Solar Water Heating System and Solar Lighting System.
18. Applicant lr.Dt: 11.03.2016, submission of Under taking.

* * * * *

1. with reference 5th cited, M/s DLF Home Developers, applied for Multi Storied Building Permission for construction of Residential Apartments consisting (10) blocks with 3 Cellars + Ground + 30 Upper Floors to an height of 92.95 mts and Amenities block with Ground floor +3 floor to height of 16.45 mts in Sy. No's 217(P),218 to 225 situated at Narsingi (v) and 263 to 266,267(P),268, 269 & 270(P) of Poppalguda(V) Rajendranagar (M), R.R. District. Ac 23.85 or 96,629.80 Sq.mts after deducting the MDP-2031 master plan of Prop. 36.0mtrs wide road area and the Net site area is 91373.80 Sq.mts or Ac 22.57.
2. The said proposals have been scrutinized with reference to the provisions of Sanctioned Master Plan of HORRGC & MDP - 2031 and A.P. building Regulations - 2012 and its Amended Govt Orders.
3. Vide reference 5th cited the Technical approval is accorded subject to the following conditions.

I. File No.	6547/MSBP/ORRGC/Plg/HMDA/2011 dt. 14-03-2016
Owners / Applicant's Detail	M/S DLF Home Developers, H.No: 6-3-1090, Ground Floor, TSR Towers, Raj Bhavan Road, Somajiguda,Hyderabad - 500082

II. The Details of Block & Units

Sl. No.	Name of Block	No .of floors	Built Up Area in Sq.mts	No. of residential units
1	Ten Blocks i.e Block - 1	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 1	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 2	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 3	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 4	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 5	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 6	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 7	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 8	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 9	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Block - 10	3 Cellars + Ground + 30 Upper floors	39,620.10 Sq.mts	278 units
	Amenities Block	Ground +3 Upper floors	4,703.30 Sq.mts	
				Total No's: 2780 units

III. The details of charges informed by HMDA and paid by the DLF are as follows:

S.No	HMDA Issued Lr,dt : 22.02.2016 for payment	Amount in Rupees	DLF paid and furnished post dated cheques wherever its applicable.	Remarks
1	Total DC charges	Rs. 2,37,47,200.00	Applicant paid in IOB vide challan No : 10983/2015-16, dt : 24.02.2016 to an amount Rs. 62,80,612.000	
2	Processing Charges	Rs 1,08,18,763.00		
3	1 st Installment of Special Impact fees	Rs 1,15,45,236.00		
4.	3% OF LAND Equivalent amount of Rs. as per Market Value	Rs. 4,03,14,780.00		
5	Proportionate Layout charges	Rs. 76,29,715.00		
6	Shelter Fee's	Rs. 1,37,06,070.00		
7	Grid Access charges	Rs.15,00,000.00		
8.	Publication charges	Rs. 5,000.00		
9	Total Charges	10,92,66,764.00 <u>-10,29,86,152.00</u> 62,80,612.00 Balance amount Rs. 62,80,612.00		
9	Special Impact fees	Rs. 13,09,37,115.00	Land surrendering under prop. 36.0mtrs Radial Road No : 05, to local body by way gift deed vide Doct No : 1507/2016,dt : 27.02.2016 @ Rs 10000/- per Sq.yds = Rs. 6,16,65,700.00 will be adjusted in earlier paid amount as per Go MS No : 7 MA dt : 05.01.2016 Rs.13,09,37,115 - 6,16,65,700.00 = Rs. 6,92,71,415.00, applicant availed 6 Installments each Installments as per Go MS No : 08 MA dt : 30.10.2014 each Installment Rs. 1,15,45,236.00 adjusted in earlier paid amount by the applicant. Out of Ist Installment of Rs. 6,92,71,415 - 1,15,45,236.00 = 5,77,26,179.00. Balance Special Impact fee's will be paid 5 Installment adjustment of every half yearly amount of Rs. 5,77,26,179.00 is given 5 post dated of every half yearly period i.e., up to 3year . Availed Balance Impact Fees as per Go Ms No: 08, MA Dt : 30.10.2014, with 5 Installments.	Balance Special Impact fee's given five post dated cheques. the details given in table -v below. As per Go Ms No: 8 Am dt : 30.10.2014

			<p>Furnished 5 posted dated Cheques :</p> <ol style="list-style-type: none"> 1. Rs.1,15,45,236.00 - 035772, dt:05.09.2016 2. Rs.1,15,45,236.00 - 035773, dt:05.03.2017 3. Rs.1,15,45,236.00 - 035774, dt:05.09.2017 4. Rs.1,15,45,236.00 - 035775, dt:05.03.2018 5. Rs.1,15,45,236.00 - 035776, dt:05.09.2018 <p>Rs: 5,77,26,180.00. Balance Special Impact fees to be paid by the applicant.</p>	
10	<p>HMDA has already collected an amount of Rs.13,91,82,719.00 by way of D.D. /Challan no : 20134/2009-10, dt : 19.02.2010. after deducting PC charges the Net amount of Rs. 10,24,86,152.00 which will be Adjustment in the DC, Other charges as per MC, Sir Orders passed in File No: 9794/P4/Plg/H/2009</p>	Rs. 10,24,86,152.00	<p>Rs. 10,24,86,152.00 <u>Rs. 10,29,86,152.00</u> <u>Rs .62,80,612.00</u> Balance This amount has already paid at column No: 9</p>	
11	<p>Environment Impact shall remit in Head of Accounts as per Go MS NO : 34 MA dt : 17.06.2015 1.0853 2.102 3.SH .03</p>	Rs. 1,29,46,005.00	<p>Applicant paid in SBI vide Accounts are as follow's 1.0853 } 2.102 } Rs. 1,29,46,005.00 3.SH .03 } Vide Challan No: 144005, dt : 25.02.2016. This shall ensure by the Mines Dept.</p>	
12	<p>FSID Charges A/c No : 14198, In IOB,HMDA</p>	Rs. 31,20,118.00	<p>Applicant paid through RTGS on 24.02.2016 Rs. 31,20,118, there after made challan in IOB vide challan No : 10984/2015-16</p>	

IV. The details of amount paid towards Fee & Charges.

Sl. No.	D.D. Challan No.	Date	Amount Rs.
1	20134/2009-10	09.02.2010	13,91,82,719.00
2	10983/2015-16	24.02.2016	62,08,612.00
3	10984/2015-16	24.02.2016	31,20,118.00
		Total	14,85,11,449.00

S.No		Amount Rs.
	Environmental Impact Charges (Shall remitted in head of Accounts 1. 0853, 2. 102, 3. SH (03). (as per Go MS No : 34 MA ,dt : 17-06-2015)	Paid in Head of Accounts 1. 0853, 2. 102, 3. SH (03). Vide Challan No:144005, SBH, Gruhakalpa, Hyderabad. Rs. 1,29,46,005.00

Subject to clearance of above Head of Accounts No: 1.) 0853,2.) 102,3.) SH (03) paid amount. If any discrepancy applicant shall pay the amount as desired HMDA.

V. The Special Impact Fee Installment as per G.O. Ms No. 342 MA&UD dt. 04.09.2012 read with Govt. Lr. No. 20115/M1/2013 dt. 10.12.2013 and its Amended Go Ms No : 08MA dt : 30.10.2014.

Sl. No.	Installments	Due Date	Amount in Rs.	Details of post dated cheques issued by Oriental Bank of Commerce Bank, Green Lands Ammerpet Branch, Hyderabad, Cheques No's
1	1 st Installment	Paid	1,15,45,236.00	Adjusted in earlier paid amount by the applicant
2	2 nd Installment	05.09.2016	1,15,45,236.00	No. 035772 (Subject to confirm by Accounts Dept. HMDA)
3	3 rd Installment	05.03.2017	1,15,45,236.00	No. 035773 (Subject to confirm by Accounts Dept.HMDA)
4	4 th Installment	05.09.2017	1,15,45,236.00	No. 035774 (Subject to confirm by Accounts Dept.HMDA)
5	5 th Installment	05.03.2018	1,15,45,236.00	No. 035775 (Subject to confirm by Accounts Dept.HMDA)
6	6 th Installment	05.09.2018	1,15,45,236.00	No. 035776 (Subject to confirm by Accounts Dept.HMDA)
	Balance Special Impact Fee's		5,77,26,180	

VI (a) The applicant has made simple mortgage of 10% of built up area in favor of MC, HMDA as per Rule 25(d) of G.O. Ms No. 168 dt. 07.04.2012. The same is executed at Joint Sub-Register Serilingampally, vide Doc. No.1506/2016 dt.27.02.2016 at SRO Serilingampally. The mortgage details are as follows,

Block	Proposed Built-up Area	Required 10% Mortgage area	Provided mortgage area	Remarks
Blocks i.e, 1 to 10	396201.0Sq.mts	39620.10Sq.mtrs	13247.00Sq.mts	Ground floor area of 10 blocks
			12721.20Sq.mts	First Floor area of all 10 blocks
			12721.20 Sq.mts	Second floor area of all 10 blocks
			986.00 Sq.mts	Third floor in Block 9 th only
Total	1,67,622.08	16,762.20	39675.40 Sq.mts 10.00%) vide Doct. No.1506/2016 dt.27.02.2016	

(b) The applicant has made simple mortgage of additional 50% of floor area or 5% of Total Built up area whichever is less, Built Up area 19840.52Sq.mtrs in favor of MC, HMDA in lieu of Impact fee as per G.O. Ms No. 08 dt. 30.10.2014. The same is executed at Joint Sub-Register Serilingampally; vide Doc. No. 1505/2016 dt. 27.02.2016 at SRO Serilingampally. The mortgage details are as follows,

Block	Proposed Built-up Area	Required 5% of built up area or 50 % floor area Mortgage area	Provided 5% floor area mortgage area	Remarks
Blocks i.e, 1 to 10	396201.00Sq.mts	19810.05 Sq.mts Floor area	758.72 Sq.mtrs	6 th floor of Block - 7
			1272.12Sq.mtrs	6 th floor of Block - 8 th , 9 th & 10 th
			1272.12 Sq.mts	7 th floor of Block -6 th , 7 th 8 th , 9 th & 10 th
			1272.12 Sq.mts	8 th floors of Block -6 th , 7 th 8 th , 9 th & 10 th
			1272.12 Sq.mts	9 th floor of Block - 7 th & 8 th
			19840.52 Sq.mts vide Doc. No. 1505/2016 dt. 27.02.2016	

(C) The applicant has made simple mortgage of 5 % of built up area 8382.00 Sqmtrs . Regarding for Security Deposit of NALA in favor of MC, HMDA as per O.O No. 15076/P8/Policy/Plg/H/2007 DT. 26.10.2015. The same is executed at Joint Sub-Register Serilingampally, vide Doc. No. 1504/2016 dt.27.02.2016 at SRO Serilingampally. The mortgage details are as follows,

Block	Proposed Built-up Area	Required 5% of built up area Mortgage area	Provided 5% floor area mortgage area	Remarks
Blocks i.e, 1 to 10	396201.00Sq.mts	19810.05 Sq.mts Floor area	286.12 Sq.mtrs	3 rd floor of Block - 9
			1272.12Sq.mtrs	4 th floor of Block - 6 th , 7 th , 8 th , 9 th & 10 th
			1272.12 Sq.mts	5 th floor of Block - 6 th , 7 th , 8 th , 9 th & 10 th
			1272.12 Sq.mts	6 th floors of Block -6
			19881.32 Sq. mts vide Doc. No. 1504/2016 dt. 27.02.2016	

D. The applicant has handed over an area of 5156.00 Sq.mtrs towards widening of 12 Mts road vide Gift deed document No.1507/2016 dated 27.02.2016.at Jt. SRO, Seri-Lingampally.

VII. Nature of construction : **High Rise Building Permission for Residential Apartment consisting (10) Blocks with 3 Cellar's + Ground + 30 Upper Floors to an height of 92.95mts and separate Amenities Block provided with 3 Cellars + Ground floor +3 floors to an height of 16.45 mts,**

4. The apartment building plans are hereby technically approved under section - 18, 19 & 20 of the HMDA Act 2008, GO Ms No. 470 MA dt. 09.07.2008 and its amendments and G.O. Ms No. 168 MA dt. 07.04.2012, Go MS No: 07 MA Dt: 05-01-2016 and Go MS No: 09 MA Dt : 05-01-2016 and forwarded to you for necessary sanction, release and ensuring compliance of the following conditions,
- The Gram Panchayat i.e., Poppalguda and Narsingi shall sanction and release the MSB building plans in conformity with technical approval of HMDA.
 - The Gram Panchayat i.e., Poppalguda and Narsingi shall scrupulously follow the instructions of the Government issued in Memo No. 1933/II/97-1 MA dt. 18.06.1977 including ensuring the ownership and land ceiling clearance aspect of the site are in order before sanction and release of the building plans.
 - The building plans is valid for a period of **Six years (6)** from the date of issue of this lr. provided the construction work is commenced with 18 months from the date of issue of this letter.
 - The Executive Authority of Poppalguda and Narsingi shall ensure that the proposed building / complex is constructed strictly as per the technical approved building plans for this purpose and shall inspect at foundation stage, plinth level, first floor and subsequent floor levels to ensure no deviations are made against the sanction plan.

- e. The Executive Authority of Poppalguda and Narsingi shall ensure that all Fire Safety requirements are complied in accordance with the National Building Code, 2005, and also the conditions imposed by the Director General & Fire Services for the proposal U/r.
- f. The Executive Authority shall ensure that the Owner / Applicant plant trees and maintain them in the periphery of the site and along the abutting roads, as avenue plantation to the extent of his site at a distance of 4 meters between each tree.
- g. The Executive Authority of Poppalguda and Narsingi shall ensure that a display board is placed at a prominent place in the site showing the plan and specify the conditions mentioned in this office lr. for information of public.
- h. The Owner / Applicant and Licensed Structural Engineer are responsible for structural safety and the safety requirements in accordance with the provisions of Nation Building Code, 2005.
- i. The Owner / Applicant shall develop Rain water harvesting structures in the site.
- j. The Owner / Applicant shall erect temporary shed to avoid spilling of building materials outside the plot during the construction, to stop environmental pollution to ensure safety and security of the pedestrians and neighbors.
- k. The Owner / Applicant shall make provisions for erecting Electrical Transformer and Garbage house within the premises.
- l. The Three cellar should be exclusively used for parking of vehicles without any partition walls and rolling shutters and the same should not be converted to any other purpose.
- m. That the construction should be made strictly in accordance with the sanctioned plan and as per the specifications prescribed by NBC for multistoried buildings. If any modifications are necessary prior approval should be obtained from HMDA.
- n. This permission does not bar any public agency including HMDA to acquire the lands for public purpose as per law.

5) A. CONDITIONS RELATED TO WATER SUPPLY, DRAINAGE AND SEWAGE DISPOSAL.

- i. The water supply source & sewerage disposal should be located at appropriate distance within the site as to avoid water contamination.
- ii. Water shall be disinfected by adding hypo-solution to maintain 0.3 to 0.4 p.m of residual chlorine in the sump / overhead tanks.
- iii. Where the main drains exist in the vicinity of site, insist on for connecting the treated sewerage to main existing drain by laying a sewer pipe of diameter ranging from 200mm to 300mm.

- iv. The applicant shall provide the STP as per the G.O. Ms No. 168 MA dt. 07.04.2012 and its amendments, allow the over flow mentioned in (iii) above that the sewerage of the proposed building in invariably first let into a common septic tank constructed as per ISI standard specification (ISI) code No. 2470 of 1985 (Annexure - I) with a fixed compact bed duly covered and ventilated for primary treatment.
- v. The Gram Panchayat's shall ensure that no effluent / drainage over flows on to the road or public place.
- vi. The last inspection chamber shall be provided within the site / premises having safety pads / gates so as to avoid chokage of sewers / drains.
- vii. The Owner / Applicant shall ensuring cleaning the septic tank periodically and cart away the sludge etc., to an unobjectionable place.
- viii. The Executive Authority shall supervise and inspect for compliance of above aspects during the construction stage itself.

B. CONDITIONS RELATED TO SAFETY DURING CONSTRUCTION WORK:

- i. The Owner / Applicant shall ensure the safety of construction workers.
- ii. The Owner / Applicant shall take a comprehensive insurance policy of construction workers for the duration of construction.
- iii. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.
- iv. The Owner / Developers shall be responsible for the safety of construction workers.
- v. It in case above said conditions are not adhered; the HMDA / Local Authority can withdraw the said permission and action will be taken as per law.

C. FIRE SAFETY CONDITIONS

The Applicant shall comply all the Fire Safety Conditions stipulated in

1. Lr. RC No. 9004/ MSB/CR/RR/2009-1 dt. 06.10.2015 for Block-1.
2. Lr. RC No. 9004/ MSB/CR/RR/2009-2 dt. 06.10.2015 for Block-2.
3. Lr. RC No. 9004/ MSB/CR/RR/2009-3 dt. 06.10.2015 for Block-3
4. Lr. RC No. 9004/ MSB/CR/RR/2009-4 dt. 06.10.2015 for Block-4.
5. Lr. RC No. 9004/ MSB/CR/RR/2009-5 dt. 06.10.2015 for Block-5.
6. Lr. RC No. 9004/ MSB/CR/RR/2009-6 dt. 06.10.2015 for Block-6.
7. Lr. RC No. 9004/ MSB/CR/RR/2009-7 dt. 06.10.2015 for Block-7
8. Lr. RC No. 9004/ MSB/CR/RR/2009-8 dt. 06.10.2015 for Block-8
9. Lr. RC No. 9004/ MSB/CR/RR/2009-9 dt. 06.10.2015 for Block-9
10. Lr. RC No. 9004/ MSB/CR/RR/2009-10 dt. 06.10.2015 for Block-10
11. Lr. RC No. 9004/ MSB/CR/RR/2009-11 dt. 06.10.2015 for Block-11.
12. Lr. RC No. 6407/ MSB/CR/RR/2015 dt. 17.11.2015 for **Amenities Block.**

As Issued by the Director General, State Disaster Response & Fire Services,
A.P. Hyderabad in National Building Code of India, 2005, like;

The following are the specify details of the mandatory fire safety measure to be provided in the multi stored Building required as per NBC of India 2005 (the following is not all incuse Refer : NBC-4 check list in form -16 9 Rule -15.1.A) and conditions stipulated by Fire service vide section of 13.2 of AP fire Act)

1. All the fire safety systems shall be provided as per the provision of part-4 of N.B.C. of India 2005.
2. Leveled, Hard, open spaces of 13.00m including 9.00m driveway all around the building for operation of fire vehicles.
3. Smoke venting facilities for safe use of exists shall be provided as per clause 3.4.12 of part-4 of N.B.C. of India 2005.
4. Ventilation of staircases shall comply with clause C-1.4 of Part-4 N.B.C. of India 2005.
5. Provision of Auto - glow exists signs in corridors, staircases and entire escape route.
6. Basement ventilation shall be as per 12.9 of Part-III and C-1.6 of Part-4 of N.B.C. of India.
7. Compartmentation should be provided in basement area as per clause C.9 of Annexure -C Part - 4 of Part-4 N.B.C. of India 2005.
8. Fire safety plans shall be submitted at the time of occupancy.
9. No Hazardous materials such as petroleum products, explosives, chemicals etc., should be stored on any floor of the building.
10. Within the 50m radius there is no hazardous insulation are available around the site.
11. As per clause 3.4.3.2 of part -4 NBC, A high rise building during construction shall be provided with the following fire protection measures, which shall be maintained in good working condition at all times.
 - a) Wet riser of minimum 100mm diameters pipe with hydrant outlets on the floors constructed with a fire service inlet to boost the water in the wet riser and maintenance should be as per the requirements laid down in good practice 4(6).
 - b) Drums filled with water of 2,000 liters capacity with two fire brackets on each floor and
 - c) A water storage tank of minimum 20,000 liters capacity which may be used for other construction purposes.

Basement Ventilation shall comply to clause C1.6 Annexure -C part-4 f NBC of India ,2005.

- a. Clause C-1.61.: Each Basement shall be Separately Ventilation. Vents with Cross sectional are (aggregate) Not Less Than 2.5percentage of the floor area spread evenly round the perimeter of the basement shall be provided in the form of grills , or Breakable stall board light or pavement lights or by way of shafts, Alternatively, a system of air

- inlets shall be provided at basement floor level and smoke outlets at basement ceiling level, Inlets pavement lights should be in positions easily accessible to the fire brigade and clearly marked SOMKE OUT ET or AIR INLET with an indication and served at near the Opening
- b. Clause C1.6.2: The stair case of abasements shall e of enclosed type having basement of not less than 2h and shall be situated at the periphery of the position that smoke from any fire in the Basement shall not obstruct any exit serving the ground and upper stores of the building and shall communicate with basement through a lobby provided with fire resisting self closing doors of 1h resistance for travel distance see 4.5 if the travel distance exceeds as given in table 21, additional stair case shall be provided at proper places.
 - c. Clause C- 1.6.3 In Multistoried Basement intake ducts may serve all basement level, But each basement level and basement compartment shall have separate smoke out let or duct so provide shall have the as the required smoke extraction time for smoke extraction ducts.
 - d. Clause -1.63.4: Mechanical extraction of smoke venting system from lower basement levels shall be provided. the system shall be of design as to operate on actuation of heat/smoke sensitive detector or sprinklers', If installed and shall have a considerably superior performance compared to the standard units, It shall also have arrangement to start manually.
 - e. Clause C 1.6.4.1: Mechanical extractor shall have an internal locking arrangement, so that extractors shall continue to operate and supply fans shall stop atomically with the actuation of fire detectors.
 - f. Clause C1.6.4.2.: Mechanical extractors shall be designed to permits 30 air change per hour in case or distress all .However , for normal operation is change schedule shall be as given in 3.4.11.5.
 - g. Clause C-1.6.4.3: Mechanical extractors shall have a alternative source of dampers shall be provided.
 - h. Clause C 1.6.4.4.: Ventilating ducts shall be integrated with the structure and made out of brick masonry or reinforced cement concrete as far as possible and when this duct crosses the transformer area or electrical switchboard fire dampers shall be provided.
 - i. Clause C-1.6.5: Use of basement for kitchen working on gas fuel shall not be permitted, unless air conditions. the basement shall not be permitted below the ward block of a hospital /nursing home unless it is fully sprinkled .building service such as electrical sub-station, boilers rooms in basements shall comply with the provision of the India electrical Act, Rules.
 - j. Clause C-1.6.6: If cuts are provided from the basements to the upper floor or to the atmospheres, all sides cut out opening in the basements shall be protected by sprinklers head at close spacing so as to from a water curtain in the event of a fire.

ii Additional measures required as per section 12 of approved Documents B (British standard)

I). The mechanical Ventilation system provided in the basement should be independent of any other ventilating system (others than any system providing normal ventilation to the car park)

II). The system should be designed to run in two part each part capable of extracting 50% of the air change rates required and design so that each part may operate singly or simultaneously.

III). Each part of the system should have an independent power supply which would operate in the event of failure of the main supply.

IV). Extract point should be arranged so as that 50% of the outlets are at high level and 50% at low level, and

V). The fans should be rated to run at 300o C for minimum of 60Minutes and the ducts work and fixings should be constructed of material s having a melting point not less than 800o C (for further information on Equipments for removing hot smoke refer to BS 7346: part II- Components on smoke and Heat control system specification for powered smoke and heat exhaust ventilator).

VI). Illumination of means of exists in staircase and corridor shall comply with clause C.1.4 Annexure-C part 4 national Building code of India 2005.

VII). All fire safety measure as detailed above and as per NBC shall be provided .The Builder should ensure that the Automatic sprinklers' system, Automatic detection and alarm system, Hydrant and hose system, Emergency and standby power apartment should be through a two hour rated fire door and windows if any provided opening in to balcony should also ne two hour fire rated.

VIII). Each apartment shall be provided with one fire Blanket and Two no's of kgs capacity ABC type fire extinguishers. The access to the balconies of the apartments should be through a two hour rated dire door and window if any provided opening into balcony should also be two hour fire rated.

IX). Refuge area shall be provided at 24,39,54,69 and 84 mtr height as per clause 4.12.3, part 4 of NBC of India, 2005.

X). One fire fighting shaft as per section 18 of approved documents B5 of British standard (Copy enclosed) shall be provided.

III

a) Fire safety plan. A fire safety plan for preventing and extinguishing any fire accident in each block/Building fire safety plains distributed to all tenets/occupied of the building managements to all their building employees the fire safety plan shall be submitted to the fire bridge for approval.

- b) A fire command station should be established in the lobby of building on the entrance floor and such command station be adequately illuminated.
- c) The main control of the public address system, and fire alarm system should be at fire command station.
- d) A fire safety Director / Building evacuation supervisor should be nominated for the building. He should nominate a fire warden for floor of the building does anything which or stimulates a fire prevention measures, he should take action as deem fit to ensure fire safety in public interest
- e) The builder shall ensure safe evacuation of physically challenged / senior citizens during fire and other emergencies.
- XIII. **FIRE OFFICER:** A qualified fire officer with experience of not less than 3 years should be appointed as a caretaker for the entire premises. He should be entrusted with the responsibility of maintain the system suggested above, to Layout fire orders and fire & Emergency service.
- XIV. **TRAINING:** 40% of the occupants / Employees should be get trained in the fire prevention & fire fighting at fire & Emergency service within 6 months from the date of occupation of the building from the AP Fire service & Home Guards training Institute, Vattinagulapally village, Ranga Reddy Dist (Appendix D-5, Appendix-D-6, Appendix D -8, Appendix-E, part 4 of NBC of India ,2005.
- XV **GENERAL:**
- A. Before approaching the department for final clearance certificate, the applicant should give an undertaking in the form of an affidavit regarding the maintenance of the fire prevention and fire fighting measures suggested above the arranging training of 40% of the occupants in fire prevention and fire fighting within 6 months from the date of issue of clearance certificate.
 - B. Hazardous material such as petroleum products, Explosives, Chemicals etc should not be stored on any floor of the building.
 - C. Good housekeeping should be maintain in all the floors.
 - D. Liquefies gas except domestic cylinder should not be stored in the building.
 - E. Plan & Occupancy should not be change without informing fire & emergency service and without taking clearance.
- XVI **GENERAL :**
- F. The occupancy certificate should not be issued without obtaining the clearance certificate from the fire service department as per regulation 5(3) of MSBR-1981.
 - G. All the metal fitting of wet raiser system and all the extinguisher suggested above should have BIS marking.

- H. Such changes / modification as may be found necessary during the construction or after construction in interest of public safety, as stipulated by the fire service in terms of section-13.2 of fire act will have to be carried by the builder/Occupants of the building.
 - I. The builder shall provide any additional fire safety measures which the AP fire & Emergency service Department imposes in the interest of public safety without fails
- XVII. During construction the builder has to follow the following fire safety measures.
- XVIII. As per clause 3.4.3.2 of part -4 NBCA high rise building construction shall be provided with the following protection measures, which shall be maintained in good working conditions at all times.
- A. Dry riser of minimum 100MM diameter pipe with hydrant outlets on the floor constructed with a fire service inlet to boost the water in the dry riser and maintain should be as per the requirements laid down in good practice 4(6).
 - B. Drum filled with water of 2000 liters capacity with two fire brackets on each floor.
 - C. A water storage tank of minimum 20000 liters capacity which may be used for other construction purpose.

D. THE STRUCTURAL SAFETY CONDITIONS

The structural Designs & drawings for Multistoried Residential Building consisting of (10) Blocks with 3 cellar's + Ground +30 upper floors to an Height of 92.95mt and Amenities Block with Ground + 3 upper floors to an height of 12.0mts are verified and proof checked by the Chief Co-Ordinator ICS ,JNTUH University and certified that the structural designs & drawings are satisfying the relevant provisions with respect to all loads, load combinations, design procedure, safety and service ability vide Lr. No. JNTU/CEH/CIVIL/M.T.L/Proof Checking/2016, dt : 25.02.2016

The developer/Structural Engineer follows the following conditions during the construction.

1. The builder / Structural Engineer shall strictly adhere to IS 456:2000, NBC-2005 and other relevant codes.
2. The safe bearing capacity and depth of foundation of blocks as adopted in the design shall be ensured. The builder / Structural Engineer shall be responsible for any failure and settlement.
3. Various grids of concrete mix adopted in the design shall be designed and used as per the procedure given in the IS 10262.1980 and SP (23).

4. The builder/designer should ensure that the deflection, cracks etc., of all parts of the structure are within the limits.
5. The builder/Structural Engineer are wholly responsible for the trueness and correctness of the structural designs and structural drawing submitted by them, for the methods/ software's adopted for analysis and designs and for the safety of the structure.
- 6) **MULTISTORIED / HIGH RISE BUILDING CONDITIONS :**
 - a. *The applicant /Developer shall submit the NALA clearance certificate from the concerned RDO/Collector / Revenue authority with in 60days from the date issue proceeding letter, to this affect applicant has furnished the undertaking affidavit on Rs. 100/- Non-Judicial Stamp paper.*
 - b. *The applicant shall pay difference special Impact fee's in case Govt. of Telangana not considered of applicability for pending MSB Cases special of Impact fee's as per Newly Amended GO Ms No : 07 and 09 Ma dt : 05.01.2016 to this affect applicant has furnished under taking on Rs. 100/- Non-Judicial Stamp paper.*
 - c. *The applicant /Developer shall follow the conditions mentioned in the HMDA ORRGC minutes of meeting held on 10.10.2013 regarding 4.50mts buffer belt along the Raw water channel ,incase HMWW & SEB review the above said buffer belt the same should followed by the applicant and to this affect the applicant has submitted the under taking on Rs. 100/- Non-Judicial stamp paper and in case while constructing the MSB Building after if any damage occurs of Raw water channel the applicant / developer shall responsible and to pay compensation as per norms of HMWW & SEB and action will be taken as per law.*
 - d. *The applicant strictly prohibited to cross Raw water channel for any purpose without any NOC/Consent from HMWS & SB or without construction of Bridge over Raw water channel.*
 - e. *The applicant shall form BT approach road for 18mts wide road (part of 36m wide grid road/master plan road) as per required specification given by CGM (T).*
 - f. *The applicant shall not disturb the Raw water channel structure and follow the conditions imposed by the HMWS & SB and CGM (T),HGCL.*
 - g. *The applicant shall maintain minimum 100ft distance from Raw water channel to building line as per G.O. Ms No.111 MA dt. 08.03.1996 and no building activity including cellar is allowed within the 100ft distance.*
 - h. *The applicant shall maintain 15.0mts buffer (Set-back) along the ORR service Road from the ROW outer edge and Access will not be allowed on to the service road of ORR Directly. NO Hoarding, Billboards, Uni-Poles, and related antenna related structure,*

telecom towers, transformers, Machinery, Dish Antenna or related structure shall be allowed within setback. The area within the buffer zone shall be maintained as at least two thick foliage trees as per GO Ms No : 470 MA & UD Dt : 09-07-2008.

- i. The mortgage Built Up area made by the applicant as detailed at Para 3(vi) (a) & (b) shall be released only on compliance of conditions prescribed and occupancy certificate shall be issued by the local authority on the recommendations of HMDA only.
 - j. The applicant shall not sell the built up area mortgaged to HMDA.
 - k. The amenities block shall be used for the convenience of the residents only and should not be used for commercial use.
 - l. The visitors parking should be used for the designated purpose only and should not be misused or sold.
 - m. The applicant shall handover the circulation pattern / road, open spaces to local Authority as per Rule - 8 (n) of AP Common Building Rules i.e. G.O. Ms No. 168 MA & UD Dept, dt. 07.04.2012 through registered gift deed. Before issuing of Occupancy certificate from the Local Body on the recommendation of HMDA only.
 - n. The applicant shall make provision for solar lighting system in the building and in the site for outdoor lighting etc., shall be made and the applicant shall give a bank guarantee to this effect to the sanctioning authority for compliance of the same as per the condition laid down in G.O. Ms No. 168 MA dt. 07.04.2012. (15 (xi)) and NBC -2005. Accordingly the applicant has submitted Bank Guarantee to amount of Rs: 10,00,000/- issued Axis Bank Limited vide BG No: 07060001816,dt: 11-03-2016.
 - o. The work of building services like sanitation, plumbing, fire safety requirements, lifts, electrical installations and other utility services shall be executed under the planning design and supervision of qualified and competent technical person as per NBC 2005.
 - p. The applicant shall provide refuse - chute along with proper garbage disposal systems.
 - q. Rain water harvesting from the roof tops may also be incorporated to store water and also make special provision for storm water drains and the applicant shall submit storm water drainage plan of proposed site.
 - r. The applicant should approach for water supply to HMWS & SB Department for bulk supply.
 - s. The applicant shall comply the conditions laid down by the Airports Authority of India and Telangana, State Disaster Response & Fire Services Department.
- 7) The applicant shall comply all the condition mentioned in Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide order No. SEIAA/TS/RRD-73/2015-1523, dt: 16-10-2015.

- 8) The construction should be as per the rules prescribed in G.O. Ms No. 168 MA dt. 07.04.2012 and in addition should also in conformity with the NBC - 2005 with regard to light and ventilation, structural safety, fire safety, sanitary requirements and circulation (Vertical & Horizontal) standards.
- 9) In respect of Conversion Certificate from Agricultural to Non-Agricultural, the applicant has Mortgaged the 5 % of Built up area to HMDA as per O.O. No: 15076/P8/Policy/Plg/H/2007, dt.26.10.2015 the building permission proposals are released subject to condition that the applicant shall submit the NALA NOC from Revenue Authorities (RDO concerned) regarding conversion of land for Non - Agricultural purposes with 60 days and the Mortgaged property shall be relinquished only after the submission of said NOC and certificate .
- 10) Only after all the above conditions are complied, the executive authority shall allow to occupy / use or otherwise let out etc., the proposed building and after the proposed building is completed in accordance with this technical approval of building plans and after issuing a **"Fit for Occupancy"** certificate by the Executive Authority as required under G.O. Ms No. 168, MA dt. 07.04.2012. Based on recommendation of HMDA.
- 11) Provision for water recycling plant shall be made as required in Rule 15 (xii) of AP Building rules 2012.
- 12) A part from Natural ventilation as received under the rules to Cellar & Sub Cellar, the applicant shall also provide mechanical ventilation as per standards prescribed in NBC.
- 13) The applicant has to follow services, utilities, storm water disposal, sewerage, rain water harvesting pits, garbage disposal etc., as per the norms prescribed in NBC of India.
- 14) The applicant shall submit an undertaking stating that he is sole responsible if any discrepancy occurs with regard to the ownership aspects.
- 15) If any case is pending in court of law, the permission granted shall deemed to withdrawn and cancelled.
- 16) Any conditions laid by the authority are applicable.
- 17) On the recommendations of HMDA, the executive authority shall allow to occupy / use or otherwise let out etc., of the proposed building and after the proposed building is completed in accordance with this technical approval of building plans as required under G.O. Ms No. 168, MA dt. 07.04.2012.
- 18) If the applicant / developer furnished any misinterpretation or any fabricated documents for taking MSB approval, the technically approved MSB plans will be withdrawn & cancelled and action will be taken as per law.
- 19) The applicant has to maintained the Tot-lot /Open Space/ Buffer shown in the plans as greenery and those places shall not be use for any other purpose.
- 20) The permission does not bar any public agency including HMDA to acquire the lands for any public purpose as per law.
- 21) If there is any court case is pending in Court of law, the applicant/ developer shall responsible for settlement of the same and if any court orders against the applicant/developers, the approved draft layout is withdrawn and cancelled without notice and action will taken as per law.
- 22) If any dispute litigations a rises in future, regarding the owner ship of a land, site boundaries etc., the applicant shall responsible for the settlement

of the same. The HMDA or its employees shall not be a party to any such dispute/litigation.

- 23) The applicant / developer is the whole responsible if any loss of human life or any damage occurs while constructing the MSB and after construction of MSB and have no right to claim and HMDA & its employees shall not held as a party to any such dispute / litigations

24) **Limitations of Building Sanction.**

Sanction of Building permission by the sanctioning Authority shall not mean responsibility or clearance of the following aspects.

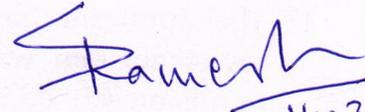
- a) Title or Ownership of the site or building.
- b) Easement Rights.
- c) Structural Reports, Structural Drawings and structural aspects.
- d) Workmanship, soundness of structure and materials used.
- e) Quality of building services and amenities in the construction of building.
- f) Fire Accidents / Loss of human Life
- g) Other requirements or licenses or clearances required for the site / premises or activity under various other laws.

Yours faithfully,

Sd/-

for Metropolitan Commissioner
Director-II – Planning.
HMDA.

//t.c.f.b.o//


14-3-16

Planning Officer,
ORRGC - Planning.




S. RAMESH BABU
Planning Officer
H.M.D.A.

- Encl:- 1) Copy of Mortgage deed No. 1504/2016,dt : 27.02.2016.
2) Copy of Mortgage deed No. 1505/2016,dt: 27-02-2016.
3) Copy of Mortgage deed No. 1506/2016, dt : 27.02.2016.



TELANGANA STATE POLLUTION CONTROL BOARD

REGD. POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

ORDER NO. 16012314980 -952

DATED: 11/07/2016.

Sub: TSPCB - Consent for Establishment – Proposed Residential Complex Construction Project by **M/s. DLF Home Developers Limited at Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225 of Narsingi (V), & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District** - Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref:

1. E.C order dt.31.12.2015 issued by SEIAA.
2. Proponent's CFE Application No. 314980 Dt. 18.05.2016.
3. R.O's verification report dt. 16.06.2016.
4. CFE Committee meeting held on 25.06.2016.

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) of the Board for the proposed Residential Complex Construction Project with a project cost of Rs. 850 Crores.

S.No.	Product	Capacity	Unit
1	10 Residential Blocks with (3B+G+30 floors) to accommodate 2780 units and Amenities Block (G+4 floors), Parking area to park about 4365 4-wheelers and 153 2-wheelers; Amenities: STP, Community Center, MSW segregation point & DG sets.	Total area - 96,529.8 Sq.m; Built up area - 6,05,719.24 Sq.m; Greenbelt area -12,208.6 Sq. m; Parking area- 1,95,539.2 Sq.m	Sq.m.

2. As per the application, proposed project is to be located at Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225 of Narsingi (V), & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District.

3. The above site was inspected by the Environmental Engineer, Regional office, Rangareddy-I, T.S Pollution Control Board and observed that the site is surrounded by

NORTH	Road
SOUTH	Open land
EAST	Residential Houses
WEST	Road

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, EC dt: 31.12.2015 and after examining in CFE Committee meeting held on 25.06.2016, hereby issues CONSENT FOR ESTABLISHMENT to your project Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. THIS ORDER IS ISSUED TO ACTIVITY AS MENTIONED AT PARA (1) & (2) ONLY.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

**Sd/-
MEMBER SECRETARY**

To
M/s. DLF Home Developers Limited,
6-3-1090, Ground floor, C-Block,
TSR Towers, Rajbhavan Road,
Somajiguda, Hyderabad – 500 082.

//T.C.F.B.O//


**Senior Environmental Engineer
(Unit – I)**

SCHEDULE – A

1. Separate energy meters shall be provided for Sewage Treatment Plant (STP) to record energy consumed.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions by the Board.
4. The consent of the Board shall be exhibited in the project premises at a conspicuous place for the information of the inspecting officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
6. Good housekeeping shall be maintained. All pipe valves, sewers, drains shall be leak proof.
7. Rain Water Harvesting (RWH) structure (s) shall be established on the project site. Effluent shall not enter the RWH structures.
8. Half yearly progress report on project implementation shall be submitted to the RO, TSPCB.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
10. This order is valid for period of 5 years from the date of issue.

SCHEDULE – B**Water:**

1. The source of water is HMWS & SB. The maximum water consumption shall not exceed the following:

S. No.	Purpose	Quantity
1	Domestic	2167 KLD

(Fresh water – 1493 KLD, Treated wastewater - 674 KLD)

2. The maximum waste water generation shall not exceed the following:

S.No.	Source	Quantity
1	Domestic	1841 KLD

3. Treatment & Disposal:

The proponent shall provide 2 STPs of capacity 1000 KLD each consisting of Raw Sewage Screening, Oil & Grease Trap Sewage Collection cum Equalization tank, MBB Reactor, Tube Settler, Sludge Drying Bed/ Sludge Collection tank, Surge Tank, Disinfection, Pressure Sand Filter, Activated Carbon Filter, Final collection.

The treated wastewater shall be recycled for toilet flushing and greenbelt development. Excess treated wastewater is to be discharged into public sewer line.

4. The Sewage Treatment Plants of 2x1000 KLD capacity shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollution. STP shall be operated in a closed circuit so as to avoid smell nuisance.
5. Treated effluents (i.e. outlet of STP) shall comply with inland surface water discharge standards. Wastewater shall be treated to achieve BOD level of 10 mg/l.
6. Proponent shall obtain necessary permission from the municipal authority for discharge of excess treated wastewater into public sewer line.
7. During construction stage septic tank followed by soak pit shall be constructed to the temporary toilets / kitchen provided for the construction labour and shall be removed after completion of the project.
8. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease.
9. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for Domestic, flushing and greenbelt purposes.

Air:

10. Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Source	Control equipment
D.G. Sets – 20 X 200 KVA, 1 X 100 KVA.	Acoustic enclosures & stack.

11. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 55 dB(A) during day time and 45 dB(A) during night time.
12. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.
13. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.

14. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.
15. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.

Solid / Hazardous Waste:

16. The proponent shall comply with the following :

S.No	Solid waste	Quantity	Proposed Mode of Disposal
1.	Garbage	7000 kg/day	MSW dump site.
2.	STP sludge	172 kg/day	Used as manure
3.	Waste oil	2500 LPA	Authorized re-processors.
4.	E-Waste	---	Authorized recycling unit.
5.	Used batteries	---	Authorized recycling unit/ returned to supplier.

17. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-waste shall be disposed to authorized recycling units. The organic waste shall be composted.
18. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
19. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and shall be disposed taking the necessary precautions for general safety and health aspects of people, and it shall be disposed only in approved sites with the approval of competent authority.
20. The following rules and regulations notified by the MoE&F, Gol shall be implemented.
- Municipal Solid Waste (Management and Handling) Rules, 2000.
 - Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
 - Batteries (Management & Handling) Amendment Rules, 2010.
 - E-Waste (Management & Handling) Rules, 2011

Other Conditions:

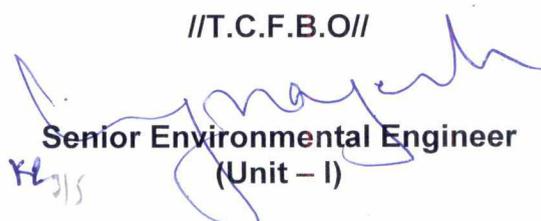
21. The proponent shall pay balance CFE fee of Rs. 4, 25,000/- within one month, as the proposed project with effluent generation more than 100 KLD, falls under Red Category.
22. The proponent shall develop green belt as stipulated in EC.
23. Proponent shall utilize solar power wherever feasible such as illumination of common areas, gardens, street lighting, solar water heaters, etc.

24. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
25. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
26. Proponent shall employ qualified personnel for operation and maintenance of STP. Proponent shall ensure 100% power backup for continuous operation of STP.
27. As per the provision of Fly ash Notification No.S.O.2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of building within a radius of 100 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project. The proponent may approach concerned authority in this regard.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

Sd/-
MEMBER SECRETARY

To
M/s. DLF Home Developers Limited,
6-3-1090, Ground floor, C-Block,
TSR Towers, Rajbhavan Road,
Somajiguda, Hyderabad – 500 082.

//T.C.F.B.O//


Senior Environmental Engineer
(Unit – I)

HYDERABAD METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD



www.hyderabadwater.gov.in
Metro Customer Care Tel: 155313

OFFICE OF THE CHIEF GENERAL MANAGER (E),
TRANSMISSION CIRCLE, HMWSSB,
KHAIRATABAD, HYDERABAD- 500 004 T.S

NO OBJECTION CERTIFICATE

Sub:-HMWSSB- Transmission Circle- Application of **M/s My Home Constructions Pvt. Ltd - Permission for Construction of Radial Road No.5 at Puppalaguda Narsingi Village, Gandipet (M), R.R. District - NOC Issued-Regarding.**

- Ref:-1) Representation of M/s My Home Constructions Pvt. Ltd., Dated: 30/06/2018 addressed to MD, HMWSSB
- 2) G.O.Ms No.111, Dated: 08-03-1996.
 - 3) Govt. Memo No.261/I 1/2006 M.A. & U.D(I 1) Dept., Dated: 16-07-2007
 - 4) T.O.Memo No. CGM (E)/T.C/T1/Dn. XVII/NOC/2018-19/1274, Dt:16/07/2018 w.r.t. MD, HMWSSB CC No. 3125. Dtd: 05/07/2018.
 - 5) Director (Technical) Office memo No. 451/Encls, Dated: 18/07/2018 addressed to GM(E), O&M Division No.XVII, Bhojagutta.
 - 6) GM (E)/O&M Div.XVII, Bhojagutta Lr. No.GM(E)/O&M Div.XVII/NOC/2018-19/547, Dated: 28-07-2018
 - 7) Director (Tech), HMWSSB Memo No. DT/DCE-S9/NOC/2018-19/ 509/A, Dated: 31/07/2018.

Vide reference 7th cited, am authorized to issue 'No Objection Certificate' to **M/s My Home Constructions Pvt. Ltd** for "NO Objection Certification" from HMWSSB to enable for applying permission from for development of Master Plan of HMDA, Radial Road No 5 which is proposed for connectivity from Mehdipatnam to ORR Service Road at Puppalaguda Village from KM +325 to KM 5+800 along the Heritage Channel (Raw Water Conduit) Gandipet (M), Rajendra Nagar, Rangareddy District. The General Manager (Engg), O&M Div.No XVII, Bhojagutta vide reference 6th cited has informed that the site was inspected on 28-07-2018 along with DGM(E) and Manager (E), Osmansagar and observed that the applicant's site is located all along the southern side of Osmansagar Raw Water Conduit from ORR Service Road in between Chainage Ch.Nos 167.00 and 178.00. The applicant has requested to accord permission to develop the Radial Road No 5 on Northern side and approach Road on Southern side by providing Ramp at a length of about 100.00 Rmt by Constructing a Bridge over the Raw water Conduit. During the inspection the applicant has requested to give permission to construct a Culvert at Ch. No. 178.00 to Cross the Conduit.

HMWSSB has no objection for obtaining permission from HMDA for development of Master Plan of HMDA, Radial Road No.5 which is proposed for connectivity from Mehdipatnam to ORR Service Road at Puppalaguda Village from KM +325 to KM 5+800 along the Heritage Channel (Raw Water Conduit) Gandipet (M), Rajendra Nagar, Rangareddy District. As per G.O.Ms.No.111 M.A dt:08.03.1996, under point no 3 (ii) the condition for protection of raw water channel from Osmansagar to Asifnagar is that no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft from the conduit site boundary.

Contd...2.

:2:

While approving the layouts along the conduit, a minimum of 9 mtrs wide road plus green belt to a maximum width of 100ft should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left in the layout and draft notification vide Govt. Memo No 261/11/2006, dt.16.07.2007 in annexure-III special measures recommended by the committee (copy enclosed) and with the following conditions

- The applicant has to construct the retaining wall slab culverts as per the IRC Standards as per the drawings enclosed for crossing C.R.S. masonry Raw Water Conduit at Ch. No. 167.00 near ORR service Road and Ch No 178.00.
- The applicant has to follow the provisions of G.O. Ms 111 for protection of the Osman sagar Raw Water Conduit while under taking developments/Constructions in their site on southern side of existing Raw water conduit.
- No blasting activity should be carried out during the construction work, which causes damages to the Raw water conduit.
- Heavy vehicles should not move across the Raw water conduit
- The tentative cost of Rs. 35.00 lakhs for shifting of 800mm dia RCC (Six MGD line) pipeline at Two (2) Locations i.e., Ch No. 167.00 and Ch No 178.00 are to be borne by the applicant for development of Radial Road No 5 as consented by them in their letter addressed to the under signed

[Handwritten Signature]
 CHIEF GENERAL MANAGER (ENGG),
 TRANSMISSION CIRCLE

[Handwritten Date]
 21/11/07

**OCCUPANCY CERTIFICATE FOR BLOCK 1, BLOCK 2, BLOCK 3, BLOCK 4, BLOCK 5 AND
AMENITIES BLOCK**

Ref:	Building Permit / Proceedings No	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
	Building Commencement Notice submitted by the Applicant				Date	-	-	-
	Building Completion Notice Submitted by the Applicant				Date	20	04	2019
	File No.	6547/MSB/ORRGC/PLG/H/2011						
The Owners/Builder/Developer /Licensed Architect/Engineer / Structural Engineer have given the Building Completion Notice that the building has been completed as per the specifications of Sanctioned Plans and it is declared that the building conforms in all respects to the requirements of the building regulations contained under the statutory provisions in the respective Municipal Act and Building Bye Laws/Rules issued by the Govt. This is to certify that the building has been inspected and is declared fit for occupation.								
A	NAME OF THE OWNER / DEVELOPER		M/s. My HOME CONSTRUCTIONS Pvt Ltd					
B	LOCATION OF THE PROPOSED SITE		NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
1	Plot No.		-					
2	Sanctioned Layout No. / LRS No.		-					
3	Survey No.	Village	217/P, 218 to 225, (NARSINGI) 263 to 266, 267/P, 268, 269 & 270/P (PUPPALGUDA)			NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M)		
4	Premises / Door No.		-					
5	Road / Street		-					
6	Ward No.	Block No.	-					
7	Locality		-					
8	Circle	Division	-					
9	City / town	District	NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
C	DETAILS OF THE COMPLETED BUILDING							
1	Building Permit / Proceeding No.	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
2	a	Due date for completion of the Building			Date	-	-	-
	b	Date on which completion notice submitted			Date	20	04	2019
	c	Whether it is completed within stipulated time						
	d	If No, the fine collected (Rs.)						
3	Site Area (m ²)	As per Documents	As per submitted Plan	Road Widening Area	Net Area			
		96529.80 Sq Mtrs	96529.80 Sq Mtrs	5156.00 Sq Mtrs	91,373.80 Sq Mtrs			
4	No of Floors 1,2,3,4,5 Blocks		Cellar	Stilt	Ground	Upper Floors		
	a	As per sanctioned plan	3 CELLAR		GROUND	30 UPPER FLOORS		
	b	As per complete Building plan	3 CELLAR		GROUND	30 UPPER FLOORS		
	No of Floors Amenities Blocks							
5	a	As per sanctioned plan	3 CELLAR		GROUND	3 UPPER FLOORS		
	b	As per complete Building plan	3 CELLAR		GROUND	3 UPPER FLOORS		
	Use of the Building 1,2,3,4,5 Blocks							
	a	As per sanctioned plan	PARKING		RESIDENTIAL	RESIDENTIAL		
6	b	As per complete Building plan	PARKING		RESIDENTIAL	RESIDENTIAL		
	Use of the Building Amenities Block							
	a	As per sanctioned plan	AMENITIES (3 CELLAR + Ground + 3 Floors)			AMENITIES (3 CELLAR + Ground + 3 Floors)		
	b	As per complete Building plan	AMENITIES (3 CELLAR + Ground + 3 Floors)			AMENITIES (3 CELLAR + Ground + 3 Floors)		
7	Floor Area (m ²) 1,2,3,4,5 Blocks							
	a	As per sanctioned plan	198100.5 Sq Mtrs each Block 39620.10			198100.5 Sq Mtrs each Block 39620.10		
	b	As per complete Building plan	198100.5 Sq Mtrs each Block 39620.10			198100.5 Sq Mtrs each Block 39620.10		
	Floor Area (m ²) Amenities Blocks		4703.30 Sq Mtrs			4703.30 Sq Mtrs		
8	a	As per sanctioned plan						
	b	As per complete Building plan						
	Setbacks (m) 1,2,3,4,5 Blocks		NORTH	SOUTH	EAST	WEST		
	a	As per Sanctioned Plan	29.0	20 & 31.45	20.0	20.0		
9	b	As per Completed Building Plan	29.0	20 & 31.45	20.0	20.0		
	c	Extent of deviation in %	-					
	d	Fine Paid (Rs)	-					
	8	Height (m)	As per sanction plan		As per completed Building Plan			
		92.95 Mtrs		92.95 Mtrs				

To,
M/s My Home Construction Pvt Ltd
#1-123, 8th Floor, My Home Hub,
Hi-Tech City, Madhapur,
Hyderabad 500081

Sd/-
for Metropolitan Commissioner
Director Planning-I

//t.c.f.b.o.//

[Signature]
24/5/2019
Planning Officer (YR)
HMDA



CONSENT & HWA ORDER (FRESH)

Consent Order No: 200422352294

Date:24.02.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. DLF Home Developers Limited, Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225, Narsingi (V) & Sy.Nos. 263, 264, 265, 266, 267(P) of Puppalaguda (V), Rajendranagar (M), Rangareddy District** (hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents (Phase – II):

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic	920.5	After treatment in STPs of (2 x 750 KLD) shall be reused for toilet flushing & gardening purpose after meeting the standards stipulated at Schedule –B.

ii) HWA Authorisation No. 200422352294

Date:24.02.2020

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. DLF Home Developers Limited, Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225, Narsingi (V) & Sy.Nos. 263, 264, 265, 266, 267(P) of Puppalaguda (V), Rajendranagar (M), Rangareddy District is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal wastes.

• HAZARDOUS WASTES WITH DISPOSAL / RECYCLING OPTION :

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Used Lubricant Oil	5.1 of Schedule -I	1200 Liters/year	Shall be disposed to Authorized Reprocessors / Recyclers

This Consent Order is valid for the activities (Phase -II) mentioned below only:

S.No.	Line of activity
1.	The project consists of 5 Residential Blocks (i.e., 6 to 10) with (3B+G+30 Floors) to accommodate 1390 units with Parking area about 96769.6 Sq.mtrs; Built up area - 402915.44Sq.mtrs; Green Belt area – 7639.6 Sq.mtrs;

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This order of consent & Hazardous Waste Authorisation should be valid for a period ending with the 31st March, 2023.

Sd/-
MEMBER SECRETARY

To
M/s. DLF Home Developers Limited,
Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225, Narsingi (V) &
Sy.Nos. 263, 264, 265, 266, 267(P) of Puppalaguda (V),
Rajendranagar (M), Rangareddy District

///T.C.F.B.O///


ENVIRONMENTAL ENGINEER

SCHEDULE – A

1. The applicant should make application through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board.
2. This order is issued in line with Board's CFE order dated 11.07.2016. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with Board's CFE order dated 11.07.2016 is still applicable.
3. The project occupier should immediately submit the revised application for consent to this Board in the event of any change in the building and site specifications, quantity of trade effluents & quantity of emissions etc.
4. The applicant should not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and should not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant should, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production should be stopped.
6. Any up-set condition in the project, which results in increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur should forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 5 above, the project should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good housekeeping should be maintained in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings should be admitted into the effluent collection system only and should not be allowed to find their way into storm drains or open areas.
9. a) The project should carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this Order at regular intervals.
 b) The project should maintain following records for access to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. Separate power connection with energy meter should be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment should be maintained separately.
11. The applicant should comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant should be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

12. The project is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes should be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.
15. The occupier should educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case should be held responsible.
17. The occupier should prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
18. Packaging, labeling and transportation of Hazardous Wastes should be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling should be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. No Hazardous Wastes should be mixed with any other wastes or should be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
21. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
22. The project should comply with the provisions of Batteries (Management & Handling) Rules, 2001.
23. The project should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board should provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board should display waste water, air emissions and solid waste generated within the factory premises.
24. The applicant should exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
25. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
26. The authorisation issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and its amendments thereof, should comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE - B

1. Total Water Consumption shall not exceed 1083.5 KLD (for Phase –II)

S. No	Purpose	Quantity (KLD)
1.	Domestic	1083.5 KLD (Fresh water – 746.5 KLD + treated wastewater – 337 KLD)

2. The Treated Effluent Discharged shall not exceed the following prescribed standards.

Outlet No.	Parameter	Standards
1	pH	6.0 – 9.0
	Oil & Grease	10 mg/l
	Biochemical Oxygen Demand (BOD)	≤10 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Ammonical Nitrogen	50 mg/l
	Arsenic	0.2 mg/l
	Mercury	0.01 mg/l
	Lead	1.0 mg/l
	Cadmium	1.0 mg/l
	Hexavalent Chromium	2.0 mg/l
	Total Chromium	2.0 mg/l
	Zinc	15 mg/l
	Copper	3.0 mg/l
	Turbidity NTU	≤ 2 mg/l
	E.coli (MPN count /100 ml)	None
Residual chlorine	Preferably in the range of 1 mg/lt – 3 mg/lt	

3. The project shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
4. The project should comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
5. The project shall comply with Noise level Standards as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
- Noise Levels: Day time - (6 AM to 10 PM) - 55 dB (A)
Night time - (10 PM to 6 AM) - 45 dB (A).
6. The Board issued CFO & HWA for 5 Residential Blocks (1 – 5) (Phase-I) vide order dt. 25.04.2019 which is valid upto 31.3.2023. The project shall also comply with all the conditions stipulated in the order dt. 25.04.2019.
7. The project has paid CFO & HWA fee upto 31.01.2022 at RO, RR-I.
8. The Industries/ Projects paying annual Consent fee shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22.The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016".

9. The industries / Projects either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
10. The Builder / Developer of the project shall be responsible for obtaining renewal of CFO & HWA of the Board under Water & Air Acts and HWA Rules and compliance of the conditions stipulated in the consent order.
11. In case Builder / Developer proposes to transfer the responsibility of obtaining renewal of CFO & HWA of the Board including maintenance of STP and compliance of CFO conditions to the Association / Occupants of the project, the Builder / Developer shall enter into agreement with the Association / Occupants clearly mentioning the responsibilities of the Association on renewal and compliance of CFO & HWA of the Board. A copy of the agreement shall be submitted to the Board, failing which the Builder / Developer shall be responsible for compliance of conditions stipulated in CFO & HWA order. In case non-compliance / violations of CFO conditions, the Builder / Developer of the Association / Occupants whoever further taken responsibility will be liable for action under the provisions of Water, Air Acts & HWA Rules.
12. The Project shall install and maintain separate water meters for recording water consumption for various purposes and also maintain proper daily records.
13. The Project shall operate STP for treatment of domestic effluent. The treated domestic effluent shall be recycled for Toilet flushing and Gardening purpose and the project shall comply with recyclable waste water standards (BOD \leq 10 mg/l)
14. As per the project commitment letter dated 20.02.2020 the project proponent shall enter into agreement with HMDA for usage of excess treated water for maintenance of greenbelt and plantation across the Outer Ring Road.
15. The Project shall maintain flow meters at inlet & outlet of STP and maintain log book for operation of STP.
16. The project shall install and maintain CO sensors provided in the basement to monitor CO levels and maintain records.
17. The project shall maintain solar panels for street lighting and solar water heaters.
18. The project shall install Organic waste converter within two months and operate the same regularly for treatment and disposal of 100 % bio-degradable waste as per SWM Rules and maintain records of waste convertor operations & disposal of compost generated.
19. The Project shall maintain green belt as per the norms.
20. The project should not cause any stagnation of wastewater / solid waste in the surroundings.
21. The project should maintain adequate Rain Water Harvesting (RWH) structures within the premises.
22. The Storm water management plan should be designed in such a manner that the storm water is discharged through an existing dedicated Storm water outfall only. The design should conform to the existing drainage scheme of the surrounding locality.
23. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. DG sets should be provided with necessary acoustic enclosures as per Central Pollution Control Board norms.
24. The plastic wastes should be segregated and disposed through recyclers.

**OCCUPANCY CERTIFICATE FOR BLOCK 6, BLOCK 7, BLOCK 8, BLOCK 9, BLOCK 10 AND
 AMENITIES BLOCK**

Ref:	Building Permit / Proceedings No	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
	Building Commencement Notice submitted by the Applicant			Date	-	-	-	
	Building Completion Notice Submitted by the Applicant			Date	06	03	2020	
	File No.	6547/MSB/ORRGC/PLG/H/2011						
The Owners/Builder/Developer /Licensed Architect/Engineer / Structural Engineer have given the Building Completion Notice that the building has been completed as per the specifications of Sanctioned Plans and it is declared that the building conforms in all respects to the requirements of the building regulations contained under the statutory provisions in the respective Municipal Act and Building Bye Laws/Rules issued by the Govt. This is to certify that the building has been inspected and is declared fit for occupation.								
A	NAME OF THE OWNER / DEVELOPER		M/s. My HOME CONSTRUCTIONS Pvt Ltd					
B	LOCATION OF THE PROPOSED SITE		NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
1	Plot No.		-					
2	Sanctioned Layout No. / LRS No.		-					
3	Survey No.	Village	217/P, 218 to 225, (NARSINGI) 263 to 266, 267/P, 268, 269 & 270/P (PUPPALGUDA)			NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M)		
4	Premises / Door No.		-					
5	Road / Street		-					
6	Ward No.	Block No.	-					
7	Locality		-					
8	Circle	Division	-					
9	City / town	District	NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
C	DETAILS OF THE COMPLETED BUILDIDNG							
1	Building Permit / Proceeding No.	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
2	a	Due date for completion of the Building			Date	-	-	-
	b	Date on which completion notice submitted			Date	-	-	-
	c	Whether it is completed within stipulated time			Date	06	03	2020
	d	If No, the fine collected (Rs.)			-			
3	Site Area (m ²)	As per Documents	As per submitted Plan	Road Widening Area	Net Area			
		96529.80 Sq Mtrs	96529.80 Sq Mtrs	5156.00 Sq Mtrs	91,373.80 Sq Mtrs			
	No of Floors 6,7,8,9,10 Blocks	Cellar	Stilt	Ground	Upper Floors			
4	a	As per sanctioned plan		3 CELLAR	GROUND	30 UPPER FLOORS		
	b	As per complete Building plan		3 CELLAR	GROUND	30 UPPER FLOORS		
	No of Floors Amenities Blocks							
	a	As per sanctioned plan		3 CELLAR	GROUND	3 UPPER FLOORS		
	Use of the Building 6,7,8,9,10 Blocks							
	a	As per sanctioned plan		PARKING	RESIDENTIAL	RESIDENTIAL		
5	Use of the Building Amenities Block							
	a	As per sanctioned plan		AMENITIES (3 CELLAR + Ground + 3 Floors)		AMENITIES (3 CELLAR + Ground + 3 Floors)		
	Floor Area (m ²) 6,7,8,9,10 Blocks							
	a	As per sanctioned plan		198100.5 Sq Mtrs each Block 39620.10		198100.5 Sq Mtrs each Block 39620.10		
6	Floor Area (m ²) Amenities Blocks							
	a	As per sanctioned plan		4703.30 Sq Mtrs		4703.30 Sq Mtrs		
	Setbacks (m) 6,7,8,9,10 Blocks		NORTH	SOUTH	EAST	WEST		
	a	As per Sanctioned Plan		29.0	20 & 31.45	20.0	20.0	
7	As per Completed Building Plan		29.0	20 & 31.45	20.0	20.0		
	c	Extent of deviation in %		-				
8	Height (m)		As per sanction plan		As per completed Building Plan			
			92.95 Mtrs		92.95 Mtrs			

To,
 M/s My Home Construction Pvt Ltd
 #1-123, 8th Floor, My Home Hub,
 Hi-Tech City, Madhapur,
 Hyderabad 500081


 for Metropolitan Commissioner
 Director Planning-I

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

O.A No. 189 of 2020

Anumula Revanth Reddy

...Applicant

Vs.

Union of India & Ors.

...Respondents

**TYPED SET OF DOCUMENTS FILED BY
RESPONDENT NO. 10**

M/s. Rahul Balaji

T. Pranav Rao

Janani Shankar

Rangasaran Mohan

COUNSEL FOR RESPONDENT NO.10